

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/583(CHE)/2024

PETITION NUMBER : CP/IB/1424/2019

**NAME OF THE APPLICANT : Renuka Devi Rangaswamy (RP)
M/s. Regen Powertech Pvt Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 60(5) of IBC, 2016, r/w Rule 11 of
NCLT Rules, 2016**

ORDER

Ld. Counsel Mr. T.K. Bhaskar for the RP. Ld. Counsel Mr. M.L. Ganesh for the SBI. Ld. Counsel Mr. Pranava Charan for the COC. Ld. Counsel Mr. V.V. Sivakumar for ARCIL.

This IA has been filed to take on record the 16th Progress Report.

The same is taken on record, subject to all just exceptions.

The Counsel for SBI and Committee of Creditors agitated certain issues and the same are part of IA's pending before us in this case.

Both the Counsels are directed to file IA's if they have any issue relating to CIRP in this case separately

Along with this IA, RP also sought directions to conduct the consolidated CIRP which is being considered in a separate IA and therefore this prayer is not allowed in this Application.

IA(IBC)/583(CHE)/2024 is accordingly disposed off.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk